



2026:AHC:41893-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 28870 of 2025

Tahir Akmal And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bachan Yadav
Counsel for Respondent(s)	:	G.A., Mayank Krishna Singh Chandel, Vinod Kumar Chandel

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned counsel for the respondent no. 3 and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the final report has been submitted in favour of the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

February 24, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)